

[9 May, 2005]

RAJYA SABHA

(b) if so, the details thereof;

(c) whether Government are considering any proposal to implement a graded system in the CBSE conducted examination of 10th and 12th standards;

(d) if so, by when; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) to (e) Yes, Sir. The Central Board of Secondary Education (CBSE) has brought out a set of guidelines for introduction of grading system in classes I to V from the academic year 2004-05. The Board is already having a nine point grading system for the secondary and senior school classes along with the marks. The Board is actively considering introduction of an exclusive grading system in class 10th examinations.

Donations in public schools

4837. SHRI MANOJ BHATTACHARYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn that recently a number of prominent public schools in Delhi were found giving admissions to students in lieu of donations running into lakhs of rupees;

(b) if so, the details thereof;

(c) whether some years back, the Hon'ble High Court of Delhi completely banned all donations to be taken for admissions to schools and if so, the details thereof; and

(d) the action taken/proposed to be taken against the errant schools and impose exemplary and deterrent punishment on them for violating the HC's directive on ban of donations?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) and (b) Government of NCT of Delhi has reported that one complaint in this regard has been received from Raisina Bengali Parents' Association.

(c) Yes, Sir. Directions of Hon'ble High-Court of Delhi dated 30.10.98 are in respect of C.W.P No. 3723 of 1997 (Delhi Abhibhavak Mahasangh Vs Union of India).

(d) Directorate of Education, Government of NCT of Delhi has constituted a Fee Anomaly Committee to look into individual complaints under the provisions of Delhi School Education Act & Rules, 1973.

District Institute of Education and Training

4838. SHRI JANARDHANA POOJARY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether any financial assistance is extended to the State Governments to establish DIETs or to upgrade the existing DIETs;

(b) if so, the details in this regard, indicating the funds released during the last three years, year-wise and State-wise;

(c) whether a number of requests have been received from State Governments for release of funds for establishment of DIETs or for upgradation of the existing DIETs in the respective States; and

(d) if so, details in this regard and by when funds would be released to the States, with special reference to Karnataka?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) Central assistance is provided for establishment of District Institutes of Education and Training (DIETs) and District Resource Centres (DRCs) and for strengthening existing DIETs/DRCs.

(b) Year-wise and State-wise funds released for DIETs during last three years are given in the enclosed Statement (See below).

(c) and (d) Proposals for Central assistance for DIETs were received during 2004-05 from 21 States, including Karnataka and Central assistance was released to 19 States, including Karnataka.

Central assistance is released when proposals are received complete in all respects, and are approved by the Teacher Education Approval Board, set up under the Scheme.